

for our officers amongst whom there is already considerable expertise. We are also ensuring that the missions are properly equipped with data needed both by our exporters and by our foreign businessmen interested in business. So, I do not want to take any more time of this House.

Once again I thank you personally, Mr. Speaker, for providing this time for the discussion and thank all the hon. Members.

MR. SPEAKER: Now, Shri. Jaswant Singh.

SHRI JASWANT SINGH: Mr. Speaker Sir, the points contained in my Substitute Motion have already been made by my senior colleague, Atalji and various other friends. Therefore, I do not wish to press it.

SHRI CHANDRA JEET YADAV: Sir, I am glad that the Prime Minister has assured this House that from now till the next Budget, many initiatives will be taken which were lacking and the Minister of State also has said that we are taking up many programmes so that India's role becomes a leading role in the Non-Aligned Movement. In view of this, I am also not pressing my Motion.

SHRI E. AHAMED: Sir, in view of the opinion expressed by the hon. Minister that adequate compensation will be made available by the United Nations to Indian nationals who suffered by Iraq's invasion of Kuwait I also shall not press for my Motion.

MR. SPEAKER: Have the Members leave of the House to withdraw their substitute motions?

SOME HON. MEMBERS : Yes.

*Substitute Motions were, by leave,
withdrawn*

19.22 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

" In accordance with the provisions of Sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (Vote on Account) No.2 Bill, 1991 which was passed by the Lok Sabha at its sitting held on the 16th September, 1991 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

19.22 1/2 hrs.

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL, 1991

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 17th September, 1991.

19.23 hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER: I have to inform the House that Shri. Ajit Anantrao Pawar gave me a letter personally yesterday offering his resignation of the Membership of this House with effect from 18th September, 1991 and that I have accepted his resignation.